

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 2426
TO BE ANSWERED ON 01.08.2016**

Funds for Education

2426. SHRI B.S.YEDIYURAPPA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the funds allocated for education during the last three years and the current year;
- (b) whether the Government proposes to raise the allocation of funds to the level of international norms in this regard;
- (c) if so, the details of the initiatives taken /proposed to be taken by the Government in this regard; and
- (d) the corrective measures taken by the Government for providing admission to students belonging to disadvantaged / economically weaker sections of the society in private institutions?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)**

(a): The funds allocated to Ministry of Human Resource Development during the last three years and the current year is as follows:-

Year	Fund Allocated (` in crore)
2013-14	79,451
2014-15	82,771
2015-16	69,075
2016-17	72,394

(b) & (c): Allocation of fund depends upon the requirement and other factors such as absorption capacity and availability of resources. Efforts are made to make a balance between the requirement of fund and available resources.

(d): Section 12(1) (c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the neighbourhood private unaided schools in Class I or below to the extent of at least 25 percent of the strength of that class. Section 12(2) further mandates that such schools shall be reimbursed expenditure incurred by them as per the prescribed norms. The RTE Act, 2009 further provides monitoring of child's rights to education and redressal of grievances by National Commission for Protection of Child Rights (NCPCR) at central level and by State Commissions for Protection of Child Rights (SCPCRs). The Ministry has issued guidelines on 23rd November, 2010 to all States under Section 35 of the RTE Act, 2009 for implementation of Section 12(1) (c). Also, there is a scheme called 'Central Sector Interest Subsidy Scheme (CSISS)' under which full interest subsidy is provided during the period of moratorium on loans taken by students belonging to Economically Weaker Sections(EWS) for pursuing any of the approved courses of studies in technical/professional streams, from recognized institutes in the country.
